

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH:

CA No. 144/97

SAF..... P.R. Dab... Applicant(s)  
 ... Ad..... O.I. .... VERSUS ... E.R.S. .... Respondent(s)

Mr. C. Choudhury, M. Chander ..... Advocate for the Applicant(s)

M. S. Ali, Sr. C.G.S.C. Advocate for the Respondent(s)

Office Order*Note	Date	Court Order
	14.7.97	Heard Mr. C. Choudhury, learned counsel appearing on behalf of the applicant.
		Mr. S. Ali, learned Sr. C.G.S.C. to receive instructions within 3 weeks.
		Meanwhile, operation of the order dated 14.5.97 issued by the Senior Accounts Officer transferring the applicant from Santir Bazar to Dharmanagar shall remain suspended.
ST. 11363 Dated ... 3.8.97 D. by ... 3/8/97		List on 25.7.1997 for admission.
241 3/8		
		 Vice-Chairman
2.7.97	trd	
Copy of order dated 6.7.97 on Admn to the concerned parshu on 7.7.97.	25.7.97	The learned Central Government Standing Counsel prays for further two weeks time to receive instruction. Prayer allowed.
		List it on 8.8.97. The interim order shall continue.
<u>23-7-97</u> Memorandum of appearance Filed by Mr. G. Sharma, Addl. C.G.S.C		 Vice-Chairman
25/7/97 Copy of order dated 25/7/97 issued to the concerned parshu.	nk/m 25/7/97	

Dated 1.8.97

The Sr. Dy. Accountant (A&E),  
O/O the Accountant General, Meghalaya,  
Mizoram & Arunachal Pradesh, Shillong vide  
his letter No. DA/Cell/Court Case/PRD/1455  
dated 23.7.97 informed this registry that  
the order dtd 4.7.97, passed in O.A. 144/97  
staying the operation of Transfer order  
despatched by this registry on 8.7.97

(Monday) is received by them only on  
14.7.97. In the meantime the substitute  
of the applicant Sri P.R. Deb has joined  
on 4.8.97 and the applicant was also  
released subsequently. Since the  
Transfer order of their office had  
already been carried out and reversing  
the same will create extreme complicity,  
hence advice is sought for in this  
regard.

Laid before the bench for kind  
perusal and necessary orders.

*Partha S. O. (J) / 8*

*Adv 1/9/97  
D.R.*

8.8.97

Mr C. Choudhury, learned coun-  
sel appearing on behalf of the appli-  
cant submits that the applicant is  
no longer interested to proceed with  
the case. He wants to withdraw the  
case. Prayer for withdrawal is gran-  
ted. Mr G. Sarma, learned Addl. C.G.S.C  
has no objection.

Application is dismissed on  
withdrawal.

9.9.97  
Copy of the order  
has been issued to  
the parties alongwith  
the L/Adm of the parties  
wide d. 15.3.2002 to 3005  
dated 11/9/97.

6.

*S.K.*  
Vice-Chairman